

**GOVERNMENT OF INDIA  
WATER RESOURCES, RIVER DEVELOPMENT AND GANAGA REJUVENATION  
LOK SABHA**

UNSTARRED QUESTION NO:4750

ANSWERED ON:30.03.2017

Extraction of Ground Water for Commercial Purposes

Singh Shri Bholra

**Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANAGA REJUVENATION be pleased to state:**

- (a) whether the Government proposes to set up a central ground water level authority to check rampant extraction of ground water in various States;
- (b) if so, the details thereof; and
- (c) the other steps the Government proposes to take to ensure that ground water is not extracted for commercial purposes?

**Answer**

THE MINISTER OF STATE FOR WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION  
(DR. SANJEEV KUMAR BALLYAN)

(a) & (b) Central Government has constituted Central Ground Water Authority (CGWA), under Section 3(3) of the Environment (Protection) Act, 1986. to regulate and control, management and development of ground water in the Country and to issue necessary regulatory directions.

(c) CGWA has notified 162 areas for regulation of ground water development and management. Under the CGWA guidelines, in notified areas, no permission is accorded to extract ground water through any energized means for any purpose other than drinking water. However, for non-notified areas, ground water withdrawal by industries is regulated by means of guidelines/criteria as specified as CGWA.

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